

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

PRESENT: SHRI KULDIP KUMAR KAREER – MEMBER JUDICIAL

: Ms. ANURADHA SANJAY BHATIA – MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.10.2023 AT 10:30 A.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(CAA)/5/230/AMR/2023		230	Mangal Industries Limited (Demerged Company) & Amara Raja Batteries Limited (Resulting Company)
	IA(Companies Act)/23/2023	U/Rule 11 of NCLT Rules, 2016	M/s. Mangal Industries Limited (Demerged Company) AND M/s. Amara Raja Energy & Mobility Limited (Resulting Company)

ORDER

Mr. S. Ravi, Sr. Counsel along with Mr. Shiv Rohan, Ld. Counsel for the Petitioner Companies present. For hearing, list the matter before the regular bench, on 23.11.2023.

IA(Companies Act)/23/2023:- Mr. S. Ravi, Sr. Counsel along with Mr. Shiv Rohan, Ld. Counsel for the Applicant Companies present. This application is filed by the Applicant seeking to take on record the amended copy of the company Petition as well as the scheme of arrangement. The same is taken on record. Accordingly, IA(Companies Act)/23/2023 is disposed of.



MEMBER TECHNICAL



MEMBER JUDICIAL